

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3444
ANSWERED ON:31.08.2012
KIDNEY TRANSPLANTATION
Singh Shri Jagada Nand

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the recent past several cases regarding selling of kidneys in the Indian hospitals have been reported;
- (b) if so, the number and details of cases reported so far;
- (c) the details of the foreign nationals who came to India for treatment during the last two years;
- (d) the number of such nationals, out of them who underwent kidney transplantation;
- (e) the stringent measures Government propose to keep a check on the incidents of selling of Kidneys;
- (f) whether the Transplantation of Human Organs Act though enacted in 1994 has not yet been adopted by some of the States; and
- (g) if so, the details of such States and reasons therefor?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

- (a) & (b): Health being a State subject, such information is not maintained centrally. However, some incidents of illegal transplant of human organs have come to the notice of the Government of. Information supplied by various States during the last few years regarding such incidents is at Annexure I.
- (c) & (d) Health being a State subject, such information is not maintained centrally. However, some States/UTs have provided information regarding foreigner recipients for organ transplantation which is at Annexure II.
- (e): Penal provisions and punishments have been made more stringent in the Transplantation of Human Organs (Amendment) Act, 2011.
- (f) & (g): Transplantation of Human Organs Act, 1994 has been adopted by all the States except the States of Jammu and Kashmir, and Andhra Pradesh which have enacted their own legislation to regulate transplantation of human organs.